

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LAXMI CROCKERY (PUNE) PRIVATE LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	LAXMI CROCKERY (PUNE) PRIVATE LTD
2. Date of incorporation of corporate debtor	7 TH April 1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH1994PTC077619
5. Address of the registered office and principal office (if any) of corporate debtor	2 Ganesh Peth Near Burdiroad , Pune, Maharashtra, India - 411002
6. Insolvency commencement date in respect of corporate debtor	01 st August, 2024 (Order copy received on 05 th August, 2024)
7. Estimated date of closure of insolvency resolution process	29 th January 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Vinod Tarachand Agrawal IBBI Reg. No. IBBI/IPA-001/IP-P00641/2017 -2018/11090
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: VCAN RESOLVE IPE LLP, 204, Wall Street 1, Nr. Gujarat College, Ellisbridge, Ahmedabad, Gujarat – 380006 E-mail ID: ca.vinod@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Wall Street 1, Nr. Gujarat College, Ellisbridge, Ahmedabad, Gujarat – 380006 E-mail ID: cirp.laxmi@gmail.com
11. Last date for submission of claims	19 th August 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at	Web link: https://ibbi.gov.in Not Applicable

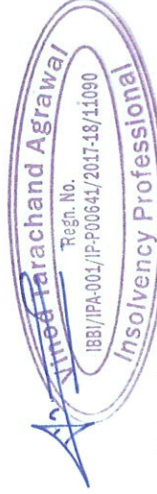
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Laxmi Crockery (Pune) Private Ltd on **01st August, 2024** (Order copy received on **05th August, 2024**)

The creditors of Laxmi Crockery (Pune) Private Ltd, are hereby called upon to submit their claims with proof on or before 19th August 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name of IRP: Vinod Tarachand Agrawal
IBBI Reg. No.: IBBI/IPA-001/IP-P00641/2017 -2018/11090

Date: 07th August 2024
Place: Ahmedabad